

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/9193/2020

This the 5th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Mohd. Taj, Son of Mohd. Hussain, R/o ward No.10, Rajouri Aged 39 years & 22 ors.

.....Applicants

(Advocate:- Ms. Veenu Gupta -**Not Present**)

Versus

1. State of Jammu & Kashmir, Through Principal Secretary, Health & Medical Education Civil Secretariat, Jammu & 2 Ors.

.....Respondents

(Advocate: Mr. _____)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 13.05.2021 nobody had joined the video conference on behalf of the applicants and the case was listed today i.e. 05.07.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicants.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil